

**F.No:4/15015/30/2011**  
**Food Safety and Standard Authority of India,**  
**(Ministry of Health and Family Welfare)**  
**3<sup>rd</sup> Floor FDA Bhawan, Kotla Road,**  
**New Delhi-110002**

Dated: 3<sup>rd</sup> October, 2013

**Subject: Notification No. 4/15015/30/2011 dated 7<sup>th</sup> June, 2013 relating to the FSSAI license number and logo on the label of the food products.**

With reference to the above mentioned notification, the Food Authority after due consideration of various issues raised by the stakeholders is issuing the following guidelines/clarification relating to the FSSAI logo and license number on the label of the food products till further order or notification, whichever is earlier:

- The FSSAI logo and license number of the brand owner shall be displayed on the label of the food package in color that is in contrast to the background in case of multiple units (manufacturer/ packer/ relabeller/ marketer) as below

*fssai*

Lic. No. XXXXXXXXXXXXXXXX

The addresses of the multiple units on the label should carry the license number as "Lic No. XXXXXXXXXXXXXXXX". In addition, the license number of manufacturing unit where product is prepared shall also be displayed along with the lot number.

- In case of imported food products, the importer shall display FSSAI logo and license number along with the name and address of importer on a sticker to be affixed before customs clearance.
- The height of letters and numeral of license number shall be as prescribed in 2.3.3 of Food Safety and Standards (Packaging and Labeling) Regulation, 2011.
- The Regulation 2.6.1 of Food Safety and Standards (Packaging and Labeling) Regulations, 2011 shall be applicable for this provision.
- The display of FSSAI logo on the label of the food product is not a mark of certification but it signifies that the FBO holds a valid license under Food Safety and Standards Act, 2006.
- The license number and the logo are allowed to be displayed on the label until the validity of the license as per regulation 2.1.7 of the Food Safety and Standards (Licensing and Registration on Food Business) Regulations, 2011
- The time period for complying with provisions of the above mentioned notification is extended up to 1<sup>st</sup> July, 2014.

This issue with the approval of the Competent Authority by virtue of power conferred on FSSAI under 16(5) of Food Safety and Standards Act, 2006.

  
(S. Dave)

Advisor

To

1. All State/UT Food Safety Commissioner
2. All Do and AO of FSSAI.